

(2019) 08 PAT CK 0079
In the Patna High Court
Case No : SLA No. 27 Of 2019

Pandit Awadhesh Mishra

APPELLANT

Vs

State Of Bihar And Ors

RESPONDENT

Date of Decision : 29-08-2019

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 378(4)

Indian Penal Code, 1860 — Section 34, 147, 323, 341, 379, 435, 447, 506

Citation : (2019) 08 PAT CK 0079

Hon'ble Judges : Rajendra Kumar Mishra, J

Bench : Single Bench

Advocate : Mukesh Kumar Singh, Zeyaul Hoda

Final Decision : Dismissed

Judgement

1. This Special Leave to Appeal, under Section 378(4) of the Code of Criminal Procedure, has been filed on behalf of the appellant, seeking leave to file appeal against the Judgment dated 28.03.2019 passed in Trial No.958 of 2019, arising out of Complaint Case No.170 of 2009, whereby and whereunder the Additional Chief Judicial Magistrate-XI, Saran, Chapra, acquitted the respondent nos.2 to 10 of the charges framed against them for the offence under Sections 341, 323, 147, 379, 435, 506 and 447/34 of the Indian Penal Code.

2. Heard learned counsel for the appellant, learned Additional Public Prosecutor for the State and also perused the impugned Judgment.

3. From perusal of the impugned Judgment, it appears that the Additional Chief Judicial Magistrate-XI, Saran, Chapra, discussed the evidence of the witnesses, as adduced on behalf of the complainant/appellant, in detail and came to the conclusion that the complainant/appellant has not been able to prove the charges framed against the respondent nos.2 to 10 for the offence under Sections 341, 323, 147, 379, 435, 506 and 447/34 of the Indian Penal Code and, accordingly, acquitted the respondent nos.2 to 10 of the charges framed against

them under the aforesaid Sections.

4. I find no reason to interfere with the impugned Judgment and Order and to entertain this Special Leave to Appeal.

5. Accordingly, this Special Leave to Appeal stands dismissed.